entity. Whether he is there or someone else was there earlier, it shouldn't matter; Government is a continuous entity. It has to be viewed in an integrated way.

Sir, my district of Guntur is famous for textile workers, especially Chirala, from where the hon. Minister of State comes. We are proud that the hon. Minister of State represents the Bapatla constituency.

MR CHAIRMAN: Question please.

SHRI JESUDASU SEELAM: I am coming to the question, Sir.

Sir, I agree to what he has said, as he is not aware of these 40 projects. But, out of these 15, which are going to be sanctioned, would the hon. Minister kindly consider sanctioning one Integrated Textile Park for Chirala, especially because it had been affected by devastation and a lot of textile workers and weavers had committed suicides because of the unbearable conditions? There has been a long-pending demand, Sir.

MR. CHAIRMAN: Question has been put. Let it be answered please.

SHRI JESUDASU SEELAM: Does Chirala figure in the list of 15 proposed Integrated Textile Parks? What is the proposal before the hon. Minister?

SHRI DAYANIDHI MARAN: Let me again elaborate the way the Scheme for Integrated Textile Parks (SITPs) work. A detailed project report has to come. A Special Purpose Vehicle has to be formed and this SPV has to coordinate and submit a report of the Ministry of Textiles. Then alone can we sanction any Park. Moreover, the proposal for the additional 15 Parks which I mentioned are under the consideration of the Ministry of Finance. Till we get confirmation from them, we cannot accept any proposal. It won't be fair on our part to accept any proposals when we do not have any financial allocation.

Fake encounters by Delhi Police

*563. SHRI KAMAL AKHTAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of persons who died in encounters with Delhi Police during the last three years, till date;
- (b) the number of cases of fake encounters by Delhi Police reported/ represented during the last three years;
- (c) the number and the details of police officials booked and punished during the last three years for involvement in fake encounters; and

(d) the action his Ministry has taken/proposed to take to check rising trend of fake encounters by Delhi Police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) A Statement is laid on the table of the House.

Statement

(a) Number of persons who died in encounters with Delhi Police during the last three years, till date are given below:

Year	Persons died in encounters		
2007	13		
2008	05		
	(including one police personnel)		
2009	_		
2010 (upto 20.4.2010)	_		

(b) to (d) There has been no fake encounter by Delhi Police during the last three years. However, there have been representations/court cases for judicial enquiry into the Batla House incident on 19.9.2008. Hon'ble High Court of Delhi in W.P. (C) No. 7368/2008 and CM No. 9940/2009 passed an Order on 26.8.2009 declining the prayer for an independent judicial enquiry into the encounter being satisfied with the enquiry report of National Human Rights Commission (NHRC).

श्री कमाल अख्तर: महोदय, पिछले कई वर्षों से उत्तर प्रदेश, महाराष्ट्र और दूसरे सूबों के अंदर दहशतगर्दी और अपराधियों के नाम पर पुलिस लगातार लोगों के फर्जी एनकाउंटर कर रही है। इसका मतलब यह नहीं कि हम लोग आतंकवाद और अपराधियों का पक्ष ले रहे हैं। इसका मतलब यह है कि इनके नाम पर पुलिस जो फर्जी काम कर रही है, उस संबंध में में मंत्री जी से यह पूछना चाहता हूं कि सरकार, जो सेकुलरिज्म की सबसे बड़ी ठेकेदार है, जो अपने को सेकुलरिज्म और मुसलमानों की सबसे बड़ी पक्षधर साबित करती है...

श्री सभापति : आप सवाल पृछिए।

श्री कमाल अख्तर : सर, मैं सवाल पर ही आ रहा हूं, भूमिका नहीं बनेगी, तो सवाल कैसे पूछा जाएगा ...(व्यवधान)...

श्री सभापति : नहीं, नहीं, आप commentary मत कीजिए, आप सवाल पूछिए।

श्री कमाल अख्तर: सर, 19.09.2008 को बटला हाउस के अंदर जो एनकाउंटर हुआ था, जिसमें एक पुलिस वाला भी शहीद हुआ था, उसमें सरकार कोर्ट का सहारा लेकर नहीं बच सकती है, क्योंकि पूरे देश के 20 करोड़ मुसलमानों में और secular लोगों में एक दहशत है। मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूं कि अगर सरकार इसमें ईमानदार है ...(व्यवधान)...

श्री सभापति : कृपया आप सवाल पुछिए।

श्री कमाल अख्तर: सर, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूं कि अगर सरकार ईमानदार है, तो क्या वह इस बटला हाउस एनकाउंटर पर Joint Parliamentary Committee बनाएगी या उसकी न्यायिक जांच कराएगी अथवा नहीं कराएगी?

SHRI P. CHIDAMBARAM: Sir, the Batla House incident has evoked extreme reactions and passions, and I understand that some people are extremely concerned about what happened. My appeal to them is, to bear with me while I explain in a minute what I can do under law. I have to act under the law. The Batla House incident was enquired into by the NHRC. A writ petition was filed in the High Court of Delhi, asking for an independent judicial inquiry. The High Court declined that petition and said that the High Court was satisfied with the inquiry conducted by the NHRC. An appeal was filed to the Supreme Court. The Supreme Court dismissed the appeal and upheld the order of the High Court. Since then, charge sheets have been filled in the Batla House case. As on four days ago, the final charge sheet has been filed. All the accused who are apprehended, who are wanted have been shown as accused in the charge sheet. The case is *sub judice*. Whatever may be our personal view in the matter, whatever extreme reactions may have been provoked on one side or the other, I can only act under the law. The charge sheet has been filed. I have assured those who have met me in this connection that I will make sure that the trial is conducted expeditiously. This morning, I once again instructed the officers as well as the prosecuting agency, namely, the Delhi Police, that the trial in this case must be commenced and concluded as expeditiously as possible.

श्री कमाल अख्तर: सर, माननीय मंत्री जी ने मानवाधिकार आयोग की रिपोर्ट के बारे में कहा है, लेकिन fake एनकाउंटर पर मानवाधिकार आयोग की जो रिपोर्ट आई है, उसमें 1155 नंबर पर यह एनकाउंटर fake दर्ज है। सर, मैं कहना चाहता हूं आज बुरी स्थिति है, मुसलमानों में या एक पूरे वर्ग के अंदर बड़ी दहशत है और लोग दहशत में जी रहे हैं। अगर आज कोई अच्छी जगह पर किराए पर मकान लेने जाता है, तो उसे किराए पर मकान नहीं मिल रहा है।

श्री सभापति : कृपया आप सवाल पूछिए।

श्री कमाल अख्तर: सर, मैं सवाल पर ही आ रहा हूं, यह सवाल से संबंधित है। यह 20 करोड़ मुसलमानों की भावनाएं हैं। अगर कोई किसी अच्छे स्कूल में अपने बच्चे का एडिमशन दिलाना चाहता है, तो उसे एडिमशन नहीं मिलता है और कहीं पर नौकरी भी नहीं मिल रही है।

श्री सभापति : आप अपना supplementary सवाल पृछिए।

श्री कमाल अख्तर: सर, मेरा कहना यह है कि अभी जिस तरह से अखबार के अंदर छपा कि अजमेर में जो विस्फोट हुए और मक्का मस्जिद में जो विस्फोट हुए ...(व्यवधान)...

श्री सभापति : आप सवाल पृछिए।

श्री कमाल अख्तर : सर, जब इन विस्फोटों की जांच हुई, तो जांच में ऐसे संगठन के नाम आए ...(व्यवधान)...

श्री सभापति : आपने जो सवाल पूछा है, उससे संबंधित supplementary पूछिए।

श्री कमाल अख्तर: सर, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि मुंबई में ट्रेन के अंदर जो बम विस्फोट हुए तथा दिल्ली या अन्य जगहों पर जो बम विस्फोट हुए, क्या आप इन विस्फोटों की उसी स्तर पर जांच कराएंगे, जैसे कि अजमेर, मक्का मस्जिद और माले गांव विस्फोट की जांच हो रही है? ...(व्यवधान)...

श्री सभापति : कृपया आप बैठ जाइए। आपका सवाल हो गया। ...(व्यवधान)...

श्री कमाल अख्तर : जिसमें आर.एस.एस. और ऐसे ही संगठन मुसलमानों को बदनाम कर रहे हैं ...(व्यवधान)...

MR. CHAIRMAN: That is enough. You please resume your place. ... (Interruptions)...

श्री भगत सिंह कोश्यारी: सर, इसमें आर.एस.एस. का नाम कहां से आता है? ...(व्यवधान)...

SHRI P. CHIDAMBARAM: Sir, are you allowing that supplementary?

MR. CHAIRMAN: Please answer what is relevant to the question. ... (Interruptions)...

SHRI M. VENKAIAH NAIDU: Mr. Chairman, Sir, I am on a point of order.

MR. CHAIRMAN: What is the point of order?

SHRI M. VENKAIAH NAIDU: When the question is raised. ... (Interruptions)...

MR.CHAIRMAN: Please, all of you sit down. I have already given directions in this matter. ... (Interruptions)... Please sit down. ... (Interruptions)...

SHRI M. VENKAIAH NAIDU: In the question, you cannot ask about Hindus or Muslims or Christians. ... (Interruptions)... हमको मालूम है कि हाउस में क्या है ... (व्यवधान)...

MR. CHAIRMAN: Please sit down. All of you should resume you seats. ... (Interruptions)... Mr. Kamal Akhtar, please resume your seat. आप लोग बैठ जाइए। ...(व्यवधान)... मेरी बात सुनिए ...(व्यवधान)... एक मिनट प्लीज ...(व्यवधान)...

श्री शिवानन्द तिवारी : सर, ...(व्यवधान)...

MR. CHAIRMAN: Mr. Tiwari, please sit down. The Chair has already stated that supplementaries will relate to the main question and any matter which is asked outside the scope of the question will not be answered by the hon. Minister. ... (Interruptions)... आप बैठ जाइए। am sorry.

Please allow him to answer the question. आप बैठ जाइए। Please resume your places. ... (Interruptions)... आप बैठ जाइए। देखिए, You will not argue with the Chair, Mr. Kamal Akhtar. ... (Interruptions)...

SHRI P. CHIDAMBARAM: Sir, when a case ends in conviction of a certain number of accused and acquittal of a certain number of accused in the same case, in my view and I am sure many in this House would agree, it is a tribute to the independence and integrity of our judicial system. That does not mean that there was a *mala fide* in the investigation. If you apply that standard, then every trial in this country will come under cloud. In fact, in the Rajiv Gandhi assassination case also, some people were convicted and some were acquitted. But, I do not think that is a standard to apply and lawyer Members of this House will appreciate what I say. Investigations also. Some times take you along the wrong lane or the wrong by lane. Then, you get the right lead, which leads you to the right persons. I do not think it is correct to immediately attribute mala fide to the investigator. If a police officer investigating a case knows who the accused is, then he would go and grab him straightaway. It is the investigation which takes you to the leads; there would be misleading clues. Thereafter, at the end of the investigation, the matter has to go to court. The court will decide whether a person is guilty or not guilty.

My assurance to hon. Members is, to the best of my ability, I have ensured and I will continue to ensure that that investigations are conducted by the Central investigating agencies fairly and impartially without any bias and we will only prosecute those against whom we find convincing and substantial evidence. If, at any stage, we find that the evidence is not sufficient, we will not prosecute those cases, we will not hesitate to withdraw those names from the prosecution. That is the only assurance I can give to this House.

श्री ईश्वर सिंह: सभापित महोदय, मेरा यह प्रश्न दिल्ली पुलिस द्वारा की गई मुठभेड़ से संबंधित है। मैं कुरुक्षेत्र से आता हूं। कुछ समय पहले कुरुक्षेत्र के तीन व्यक्ति कनॉट प्लेस आए हुए थे। उनमें से एक व्यक्ति को अपनी बहन की शादी का सामान लेना था। इनका कोई दोष नहीं था और कोई कसूर नहीं था। परन्तु पुलिस द्वारा इन तीनों को मार दिया गया। इन तीनों में से मारा गया एक व्यक्ति तो अपनी तीन बहनों का अकेला ही भाई था। सभापित महोदय, मैं मंत्री जी से पूछना चाहता हूं कि जिन निर्दोष व्यक्तियों को मारा गया उनको अभी तक क्या इंसाफ मिला है और उनको क्या मुआवजा दिया गया है? यह मैं पूरी जानकारी चाहता हूं।

SHRI P. CHIDAMBARAM: Sir, I am not aware of any person to whom the hon. Member refers. In the Batla House incident, two people were killed, and, Shri M.C. Sharma, a police officer was also killed. Others were arrested. ... (Interruptions)...

श्री ईश्वर सिंह: सभापति जी, जो क्नॉट प्लेस में हुआ था ...(व्यवधान)... तीन आदमी मारे गए थे ...(व्यवधान)... दिल्ली पुलिस ने मारे थे ...(व्यवधान)... ओल्ड केस ...(व्यवधान)... सर, वे दिल्ली पुलिस ने ही मारे थे ...(व्यवधान)...

SHRI P. CHIDAMBARAM: Sir, how can I answer? ... (Interruptions)... Unless he gives me notice about a specific case, how do I answer about a specific case? Let him give notice and I will reply. ... (Interruptions)...

श्री सभापति : आप मंत्री जी को पत्र लिखकर यह सवाल पूछ लीजिए ...(व्यवधान)...

डा. राम प्रकाश : अधिकारियों को सजा हुई है ...(व्यवधान)... लेकिन क्या उन व्यक्तियों के परिवारों को कोई मुआवजा दिया गया है? ...(व्यवधान)... यह बात साफ है ...(व्यवधान)...

MR. CHAIRMAN: The Minister will respond to your query, please write him a letter. ... (Interruptions)... उन्होंने कहा है ...(व्यवधान)... आप पत्र लिखकर पूछ लीजिए ...(व्यवधान)... श्री राजीव प्रताप रूडी।

SHRI RAJIV PRATAP RUDY: Sir, Delhi Police, undoubtedly, with all constraints, is one of the finest police forces in the country and we must give credit to this force for working here with all constraints. We admit this end it is a fact. We must talk something good about Delhi Police because it has succeeded in controlling crimes and maintaining law and order in the city, especially, Batla House is a proof of that. Sir, we are taking cognizance of the NHRC Report which has mentioned, if you see, in the last five years, right from the beginning of 2002, the number of encounters in Uttar Pradesh is 78, in Andhra Pradesh it is 6, in Maharashtra it is 5 and when it comes down and down every year we see in Uttar Pradesh the highest number of encounters have been recorded whereas the State of Gujarat has the lowest number of encounters in the country. If you see it, the number of encounters is one or two. ... (Interruptions)...

MR. CHAIRMAN: Please relate it to the question. ... (Interruptions)...

SHRI RAJIV PRATAP RUDY: Sir, the question is about the NHRC Report. I am coming to the question. ... (Interruptions)... Sir, my specific question to the hon. Minister with reference to Gujarat is that, on the one hand, he says, "We have gone for conviction", on the other hand, the country has already seen the conviction of Afzal Guru where nothing is happening. ... (Interruptions)...

MR. CHAIRMAN: Please put your question. ... (Interruptions)...

SHRI RAJIV PRATAP RUDY: Sir, my question is: Why is the Central Government specifically using the CBI for targeting the State Government of Gujarat? In one or two cases. ... (Interruptions)...

MR. CHAIRMAN: It is not relevant to the question. ... (Interruptions)... It will not be answered. ... (Interruptions)... Please resume your place. ... (Interruptions)... Mr. Rudy, please resume your place. ... (Interruptions)... You are missing the forum. ... (Interruptions)...

श्री पुरूषोत्तम खोडाभाई रूपाला : वहां कुछ नहीं होता है ...(व्यवधान)...

MR. CHAIRMAN: This is not correct. ... (Interruptions)... Please resume your places. ... (Interruptions)... You are misusing the forum; you are misusing the Question Hour. ... (Interruptions)... Dr. Malaisamy. ... (Interruptions)... आप बैठ जाइए ... (व्यवधान)... Please resume your places. ... (Interruptions)...

श्री कलराज मिश्र : सर, आपके सामने कह रहे हैं ...(व्यवधान)...

श्री सभापति : प्लीज आप बैठ जाइए। ...(व्यवधान)...

SHRI S.S. AHLUWALIA: Sir, if the hon. Minister is in a position to respond to the question, then it should be allowed. ... (Interruptions)...

MR. CHARIMAN: This does not relate to the question. ... (Interruptions)... I have given a ruling on this. ... (Interruptions)...

SHRI S.S. AHLUWALIA: Sir, the Home Minister is ready to give answer to this question. \dots (Interruptions)...

श्री सभापति : अहलुवालिया साहब, बैठ जाइए ...(व्यवधान)...

SHRI S.S. AHLUWALIA: Sir, it is a matter of serious concern. ... (Interruptions)...

MR. CHAIRMAN: The question is about what? The question is about Delhi Police. \dots (Interruptions)...

SHRI S.S. AHLUWALIA: Sir, the question is about fake encounters. ... (Interruptions)...

MR. CHAIRMAN: It is about Delhi Police. ... (Interruptions)... Let us not expand it. ... (Interruptions)... Sorry

SHRI S.S. AHLUWALIA: If he is competent, then, he should give answer. ... (Interruptions)...

श्री सभापति : आप सब लोग बैठ जाइए ...(व्यवधान)... Let us not expand it....(Interruptions)... आप टाइम ज़ाया क्यों कर रहे हैं ...(व्यवधान)... आप सब लोग बैठ जाइए ...(व्यवधान)... Why are you expanding the scope of the question? ... (Interruptions)...

SHRI S.S. AHLUWALIA: We are not expanding it. ... (Interruptions)... I think he is competent enough to give response to this question. ... (Interruptions)...

श्री सभापति : अहलुवालिया साहब, बैठ जाइए ...(व्यवधान)... Please ... (Interruptions)... No, no, I have given a ruling on this. ... (Interruptions)... Please ... (Interruptions)...

SHRI S.S. AHLUWALIA: Sir, why are you not allowing it? ... (Interruptions)...

MR.CHAIRMAN: I am not allowing it because it does not relate to the question.

श्री सभापति : प्लीज बैठ जाइए। ...(व्यवधान)...

SHRI SANTOSH BAGRODIA: The Chairman has already given the ruling. ... (Interruptions)...

श्री तारिक अनवर : जवाब मिलेगा। ...(व्यवधान)... सभापति महोदय, मंत्री जी को जवाब देने दिया जाए। ...(व्यवधान)... सर, मंत्री जी को अलाऊ कर दीजिए। ...(व्यवधान)... मंत्री जी को जवाब देने दीजिए। ...(व्यवधान)...

MR. CHAIRMAN: You will not come into the well. ... (Interruptions)... I am sorry. ... (Interruptions)... This is incorrect. ... (Interruptions)...

श्री तारिक अनवर : ये अपनी बात को जबरदस्ती मनवा रहे हैं। ...(व्यवधान)...

श्री सभापति : आप बैठ जाइए। प्लीज़ आप बैठ जाइए। ...(व्यवधान)... आप मत बोलिए। आप बैठ जाइए। ...(व्यवधान)... Please go back to your places. Ahluwaliaji, you are a very senior Member. ... (Interruptions)... Please ... (Interruptions)... I have called the next question. Please resume your seats. ... (Interruptions)...

SHRI P. CHIDAMBARAM: You cannot question the ruling. ... (Interruptions)...

MR. CHAIRMAN: Please sit down. ... (Interruptions)... Don't take names of people who are not here. ... (Interruptions)... Please, please. ... (Interruptions)... This is not correct. Please resume your places. Ahluwaliaji, please. ... (Interruptions)... The question is on Delhi Police. ... (Interruptions)... He may have all the answers for it but this is not the time for it.

SHRI S.S. AHLUWALIA: I know Sir, that he is ready for this. ... (Interruptions)...

MR. CHAIRMAN: I am sorry. This is not correct. ... (Interruptions)... Please go back to your place. The question is on Delhi Police. ... (Interruptions)... I am afraid to say that this is disgraceful behavior. ... (Interruptions)... This is not correct. ... (Interruptions)...

श्री राजनीति प्रसाद : सभापति महोदय। ...(व्यवधान)...

श्री सभापति : राजनीति प्रसाद जी, आप बैठ जाइए। ...(व्यवधान)... आप बैठ जाइए। प्लीज़ बैठ जाइए। ...(व्यवधान)... आप बैठ जाइए। ...(व्यवधान)...

Mr. Ahluwalia, I explained the position to you. ... (Interruptions)... First, please tell your colleagues to resume their places.

SHRI S.S. AHLUWALIA: Normally, what happens, Sir, when the Minister is not prepared, Chair says that the question is irrelevant. The Minister also says that, "I am not in a position to reply." Sir,...

SHRI P. CHIDAMBARAM: I have not said anything. ... (Interruptions)...

MR. CHAIRMAN: Please read the question. The question is on Delhi Police.

SHRI S.S. AHLUWALIA: Sir, I have read the question. I know, Sir, what happened in Batla House and what happened in Azamgarh.

MR. CHAIRMAN: Right now, we are not speaking on that subject. ... (Interruptions)...

SHRI S.S. AHLUWALIA: But the point is. ... (Interruptions)...

श्री कमाल अख्तर : अजमेर के बारे में बताइए। ...(व्यवधान)... आप मालेगांव के बारे में बताइए। ...(व्यवधान)... हैदराबाद के बारे में बताइए। ...(व्यवधान)...

श्री सभापति : कमाल अख्तर साहब, आप बैठ जाइए। ...(व्यवधान)...

श्री शिवानन्द तिवारी: चेयर ने रुलिंग दे दी है। ...(व्यवधान)...

MR. CHAIRMAN: Please resume your places.

SHRI S.S. AHLUWALIA: It is not irrelevant. We need an answer from him.

MR. CHAIRMAN: Mr. Ahluwalia, please resume your places. We are losing precious time. ... (Interruptions)... Mr. Ahluwalia, please resume your place. ... (Interruptions)... You can raise the question and he will answer it but this is not the occasion.

SHRI S.S. AHLUWALIA: It is not a new thing that we are demanding. Every now and then, it happens that a question is out of the purview of the listed question.

But those questions were answered by the Minister. I appreciate the competence. \dots (Interruptions)...

SHRI TARIQ ANWAR: Only the Chair can decide.

SHRI S.S. AHLUWALIA: Why are you putting your political game on the Chair?

MR. CHAIRMAN: Does the House wish to go ahead with the Question Hour or not? ... (Interruptions)...

SHRI TARIQ ANWAR: Why not, Sir. ... (Interruptions)...

SOME HON. MEMBERS: Yes, Sir. ... (Interruptions)...

SHRI S.S. AHLUWALIA: Sir, we want the Question Hour, but. ... (Interruptions)...

WRITTEN ANSWERS TO STARRED QUESTIONS

Increased infiltration along the Indo-Bangladesh Border

*564. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether increased number of infiltration cases has been witnessed along the Indo-Bangladesh border, including land and river border of the country in the recent past, particularly in Assam;
- (b) if so, the details of such cases reported along with number of infiltrators apprehended/killed and the number of casualties among the Indian security forces during the last three years, mentioning the nationalities of the infiltrators; and
- (c) the steps taken by Government to stop infiltration on land, river and fenced border of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) As per the data relating to registered infiltration cases along the Indo-Bangladesh border, there is no increase in the number of infiltration. The details of number of cases and nationality of persons apprehended during the last three years is as under:-

Year	No. of cases	No. of apprehended persons with Nationality				
		Indian	Bangladeshi	Others	Total	
2007	1758	347	4182	24	4553	
2008	1827	481	2677	17	3175	
2009	1303	609	1823	28	2460	

However in case of Assam, it is noted that the registered infiltration cases have increased from 48 in 2007 to 95 in 2008 and 101 in 2009.

The nationality wise details of infiltrators killed and the casualties amongst the Indian security force personnel during the last three years is as below:-

Year	No. of persons killed with Nationality			Security Personnel	Indian
	Bangladeshi	Others	Total	killed	
2007	1	75	0	76	1
2008	0	29	0	29	4
2009	0	14	0	14	0